

In The Central Administrative Tribunal

Jaipur Bench, Jaipur

O.A./T.A./M.P. No. 156/2000

Kaushal Singh

Versus

Union of India and ors.

| Date of Order | Orders |
|---------------|--|
| 27.7.2001 | <p>None present for the applicant Mr. U.D.Sharma, counsel for the respondents</p> <p><i>copy sent to apar and R. retd 17.7.2001 Dated 8.8.2001 Ranjan A.K. Mishra 18/01</i></p> <p>From the ordersheets, we find that nobody has put in appearance on behalf of the applicant since 3 hearings i.e. 10.4.2001, 11.5.2001 and 28.6.2001. Even today, nobody is present when the case was called at 12.00 Noon. In view of this, the OA is dismissed in default and for non-prosecution.</p> <p>The interim order against the respondents to maintain status-quo granted on 10.4.2000 is hereby vacated. Parties to bear their own costs.</p> <p><i>GOPAL SINGH</i> (GOPAL SINGH) Adm. Member</p> <p><i>A.K. MISHRA</i> (A.K. MISHRA) Judl. Member</p> |